



2026:AHC:9768

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19660 of 2025

Neeraj Mayank Srivastava

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shakti Shanker Tiwari, Subhash Chandra Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Shakti Shanker Tiwari, learned counsel for the writ petitioner seeks to withdraw the present writ petition with liberty to file fresh wherein following relief has been prayed:

"(i) Issue writ, order or direction in the nature of mandamus commanding the respondents to pay family pension to petitioner who is handicapped son of Guru Prasad, retired collection Amin, so that justice may be done.

(ii) A direction may be given to respondents to decide the representations dated 07.11.2024 (Annexure No.1 to this writ petition) moved by petitioner for family pension to handicapped petitioner/legal heir of Guru Prasad, retired collection Amin, by speaking and reasoned order within specific period as fixed by this Hon'ble Court, so that justice may be done.

(iii) Suitable directions, orders or writs in addition to and/or in substitution of what has been prayed above as may be found expedient in the facts and circumstances of the case."

2. The writ petition stands **dismissed** as withdrawn with the aforesaid liberty.

January 14, 2026

R.S. Tiwari

(Vikas Budhwar,J.)